## GOVERNMENT OF INDIA POWER LOK SABHA

#### UNSTARRED QUESTION NO:763 ANSWERED ON:08.08.2013 DELAY IN APPROVAL POWER PROJECTS Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

#### Will the Minister of POWER be pleased to state:

(a) whether various power projects worth over two lakh crore are lying pending for approval due to inter-ministerial issues;

(b) if so, the details thereof along with the primary reasons for the delays and disputes among Ministries;

(c) whether the private sector needs to be re-assured that their contractual rights would be honoured; and

(d) if so, the steps taken/being taken by the Union Government in this regard?

# Answer

### THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) : Some power projects get delayed from their original schedule of commissioning due to delay in environment and forest clearances, fuel availability, land acquisition issue, defence clearance etc. In order to expedite clearances and implementation, a Project Monitoring Group (PMG) has been formed by the Government. Sub-groups on the issues of Environment, Coal, Home, Defence, Railways and Petroleum & Natural Gas have been formed which have weekly meetings to resolve the pending issues.

(c) & (d) : The concluded Power Purchase Agreements (PPAs) have been entered between the procurers (which are mostly State Utilities) and private power developers. These are legally enforceable contracts between the parties to be governed by the relevant provisions of the said contract.